

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR**  
**BENCH, JABALPUR**

**Original Application No. 217 of 2006**

Jabalpur, this the 5<sup>th</sup> day of April, 2006

Hon'ble Shri Justice M.A. Khan, Vice Chairman  
Hon'ble Dr. G.C. Srivastava, Vice Chairman

V.R. Bhakne, S/o. Shri R. Bhakne,  
Aged about 46 years, R/o. Near Labour  
Court, Gulabra, Chhindwara (M.P.). ....

Applicant

(By Advocate – Shri Manoj Sharma)

**V e r s u s**

1. Union of India, through Secretary/  
Director General of Post Offices,  
Department of Posts, Central Secretariat,  
North Block.
2. The Chief Post Master General,  
Chhattisgarh Circle,  
Raipur – 492 001.
3. Superintendent (R.M.S),  
RP Division, Raipur (C.G.) ....

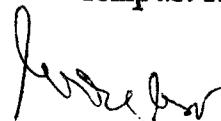
Respondents

**O R D E R (Oral)**

**By Justice M.A. Khan, Vice Chairman -**

The applicant is challenging the order dated 27<sup>th</sup> March, 2006,  
whereby he has been transferred from Chhindwara to Raipur.

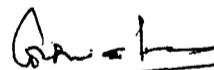
2. The applicant is in service of the respondents since 8.3.1980 and in due course he was promoted to the post of Sorting Assistant. He was transferred from Bhopal to Seoni in the year 1998 and further from Seoni to Chhindwara on the post of Sorting Assistant. By the impugned order the respondents authorities seek to transfer him to Raipur. He is challenging this order in the present OA.



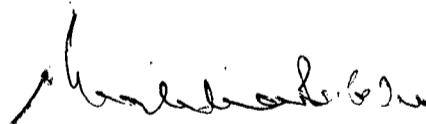
3. At the time of hearing the learned counsel for the applicant has submitted that the applicant has submitted a representation dated 31<sup>st</sup> March, 2006 copy of which is at Annexure A-4 to the respondents and the present OA be disposed of at the admission stage itself by directing the respondents to consider this representation and decide it by a speaking order at an earlier date.

4. We are inclined to accede to this request, as it will not cause any prejudice to the respondents, so we/need not call upon them to file the counter reply.

5. Accordingly, the OA is disposed of with directions to the respondents to consider and decide the representation dated 31.3.2003 copy of which is filed at Annexure A-4 within a period of two weeks from the date on which the copy of the representation and copy of the order is received by them. The learned counsel for the applicant has undertaken to serve a copy of this order as well as the copy of the representations to the respondents within three days. The OA stands disposed of.



(Dr. G.C. Srivastava)  
Vice Chairman



(M.A. Khan)  
Vice Chairman

"SA"

प्रांकन सं. ओ/ला..... जबलपुर, दि.....  
प्रतिलिपि अधेशिर -  
 (1) अधिक, उच्च न्यायालय का एवं न्यायालय, जबलपुर  
 (2) अधिकारी, एवं न्यायालय का एवं न्यायालय  
 (3) एवं न्यायालय का एवं न्यायालय  
 (4) एवं न्यायालय, जबलपुर  
 सूचना एवं आवश्यक दस्तावेज़

Manoj Jaiswal  
Dr. B.R.  
W.C.C.M.Y  
M

Issued  
10/4/06  
[Signature]

मा. राजस्त्र